

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Ins) No. 266 of 2020**

**In the matter of:**

Punjab National Bank

(Through Sachin Rathi, Sr. Manager Hill

Chart Road Branch, Siliguri)

.....**Appellant**

Vs

Kamalesh Kumar Singhania & Ors.

.....**Respondents**

**Present:**

**For Appellant:-** Mr. Rajesh Kumar Gautam and Mr. Sorabh D., Advocates

**For Respondent :-**None

**ORDER**

**26.02.2020-** Learned Counsel for the Appellant submits that the impugned order is unsustainable in view of the fact that this Appellate Tribunal had disposed of Company Petition CP (IB) No. 421/KB/2017, on the basis of settlement and also passed the direction in regard to payment of the Resolution costs as approved by the Committee of Creditors.

Issue notice on the Respondent No. 1 by speed post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant provides e-mail address of Respondent No. 1, let notice be also issued through e-mail.

Till next date of hearing the implementation of impugned order shall remain stayed.

Post the Appeal 'For Admission (After Notice) on **24<sup>th</sup> March, 2020.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Venugopal M.)**  
**Member (Judicial)**

**(Shreesha Merla)**  
**Member (Technical)**